

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Misc. Application No. 130/2024  
IN  
Original Application No. 09 /2023

**IN THE MATTER OF:**

BHARAT SEHRAWAT

.....Applicant

Versus

DR. UMESH VERMA & ORS.

.....Respondent(s)

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Through



PUJA KALRA

Standing Counsel MCD

Chamber No. 430, Block-I

Delhi High Court, New Delhi.

Mobile- 9312839323

**NEW DELHI**

**DATED: 27/1/26**

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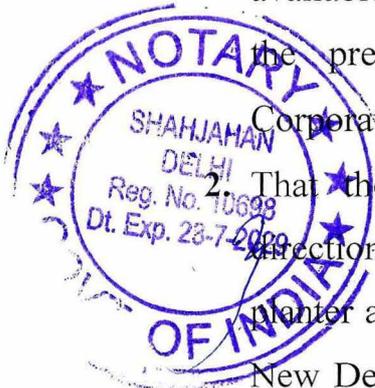
**Additional affidavit on behalf of the Respondent No. 4 / Municipal Corporation of Delhi (MCD).**

Affidavit of Sh. Shadab Alam S/o Sh. Late Mohd. Najeem Ali, Aged about 38 years, Executive Engineer (Maintenance-IV), South Zone, Municipal Corporation of Delhi, on behalf of the MCD.

I the above named deponent do hereby solemnly affirm and declare here as under:-

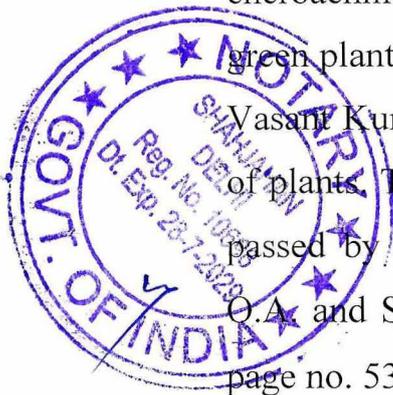
1. That I am presently working as Executive Engineer (Maintenance-IV), South Zone, Municipal Corporation of Delhi and fully conversant with the facts of the case on the basis of the record maintained and made available in this regard and as such am competent to depose and swear the present affidavit on behalf of the respondent/ Municipal Corporation of Delhi.

2. That the original application was filed by the applicant seeking directions for removal of encroachment from and restoration of green planter area in front of Flat no. 4050, Sector-C, Pocket 4, Vasant Kunj, New Delhi. The original application was disposed of by this Hon'ble



Tribunal vide judgement dated 05.07.2024 with direction to respondent no. 4-MCD to take requisite remedial action for restoration of green planter area by carrying out plantation of suitable species of plant/trees within two months/during the monsoon season.

3. That the present miscellaneous application has come up before this Hon'ble Tribunal with regard to non-submission of report pursuant to this Hon'ble Tribunal Judgement dated 05.07.2024 passed in original application no. 9 of 2023.
4. That status report has been filed by the answering respondent/MCD on 03.01.2025 in compliance of directions passed by this Hon'ble Tribunal vide judgment dated 05.07.2024, wherein the MCD submitted that action has been taken by the MCD to removed illegal encroachment in shape of boundary wall and Iron gate in front of Flat no. 4050, Sector-C, Pocket 4, Vasant Kunj, New Delhi and after removed the illegal encroachment from the site inquestion, MCD has restored the two green planter area at the site in question near Flat No. 4050, Sector C-4, Vasant Kunj, New Delhi by carrying out plantation of suitable species of plants. The answering respondent MCD has complied the directions passed by this Hon'ble Tribunal vide judgment dated 05.07.2024 in O.A. and Status report dated 03.01.2025 is already place on record at page no. 53 to 59.



5. That this Hon'ble Tribunal vide order dated 10.01.2025 directed MCD to file additional report with requisite details regarding layout of the flats, measurements of planter area, nature of plantation required to be carried out, etc.
6. That additional status report has been filed by the answering respondent/MCD on 04.03.2025 in compliance of directions passed by this Hon'ble Tribunal vide order dated 10.01.2025, wherein the MCD has filed layout of the area/flats in question, measurements of planter

area, nature of plantation. Additional status report of MCD filed on dated 04.03.2025 is already place on record at page no. 60 to 67.

7. That this Hon'ble Tribunal vide order dated 03.11.2025 directed MCD to file additional status report by way of affidavit giving all requisite details along with copy of DDA approved layout. Thereafter, in compliance of the above mentioned order, MCD had filed status report on 05.12.2025 along with Colony Layout plan received from DDA and approved building plan of flat no. 4050 (G.F.) and 4052 (F.F) of pocket C-4, Vasant Kunj. Status report of MCD filed on dated 05.12.2025 is already place on record at page no. 68 to 73.

8. That Now, the present matter was listed on 08.12.2025 before this Hon'ble Tribunal passed directions respondent No. 3 & 4/MCD to file additional affidavit specifically mentioning raised in the original application and the aspects highlighted before this Tribunal.

9. That as per compliance of order dated 08.12.2025 passed by this Hon'ble Tribunal, answering respondent/MCD submitted that the issue raised by the applicant in the original application regarding the removal

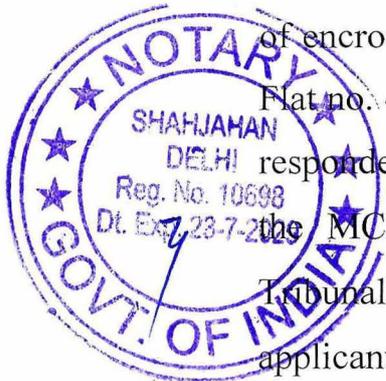
of encroachment from and restoration of green planter area in front of Flat no. 4050, Sector-C, Pocket 4, Vasant Kunj, New Delhi. Answering

respondent/MCD submitted that the action has been already taken by the MCD accordance with the directions issued by this Hon'ble

Tribunal vide judgment dated 05.07.2024 and grievance raised by the applicant in original application.

10. That the answering respondent further submitted that as per Colony Layout plan received from DDA,

However, illegal encroachment has been removed by the MCD in shape of boundary wall and Iron Gate on the public road. MCD has restored the two green planter area at the site in question near Flat No. 4050, Sector C-4, Vasant Kunj, New Delhi by



carrying out plantation of suitable species of plants as per directions by passed by this Hon'ble Tribunal vide judgment dated 05.07.2024 in original application.

11. That it is submitted that the action taken by the answering respondent/MCD is accordance with the law and within the statutory power as conferred under DMC Act, 1957.

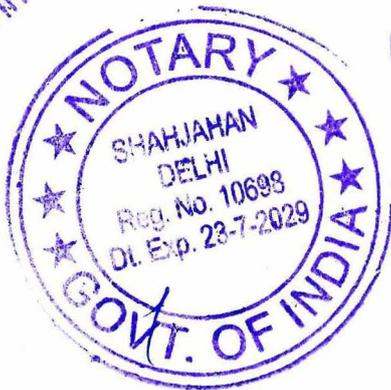
*[Signature]*  
DEPONENT

**VERIFICATION:**

Verified at Delhi on this 03 FEB 2026 day of January 2026 that the contents of the above affidavit are true and correct to my knowledge derived from the official records maintained by the MCD and I believe the same to be true and correct.

*[Signature]*

I identify the Deponent who has signed in my presence



03 FEB 2026

*[Signature]*  
DEPONENT

Mr. Subend  
Mr. Akhendra  
Mr. Prayanshu  
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